CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

MA Nos. 2720/95 & 257 and 344 of 1996 R.A. No. 150 of 1995 In

O.A. No. 1050 of 1994

New Delhi this the 23rd Day of February, 1996

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

- 1. R.K. Mahajan R/o C-8/8604, Vasant Kunj, New Delhi.
- 2. Shri H.K. Sahu R/o F.413, Pragati Vihar Hostel, Lodhi Road, New Delhi.
- 3. Shri Sanjiv Aggarwal R/o B-43 Rajan Babu Road, Adarsh Nagar, Delhi.
- 4. Shri Y.K. Sharma
 R/o 326 GH-9, Paschim Vihar,
 Zone G-17,
 New Delhi.
- 5. Shri P.R. Rao
 R/o B-413 Pragati Vihar Hostel,
 Lodhi Road,
 New Delhi.
- 6. Shri Kailash Nath R/o 15D, Pocket A, Vikas Puri Extension, New Delhi.
- 7. Shri S.M. Husain R/o 1125, Sector IV, R.K. Puram, New Delhi.
- 8. Shri N.K. Mathur R/o K-6/12 Gole Market, New Delhi.
- 9. Shri I.K. Chugh R/o 1/80 Rajinder Nagar, New Delhi.
- 10. Shri S.K. Sibal R/o 8A, DDA 80, S.F.S. Flats, Maya Puri Road, New Delhi.

..Petitioners (Third Party)

None for the petitioners

Versus

. S.D. Gupta

- R. Duraiswamy 2.
- C.L. Wadhawan
- B.K. Khullar
- S.T. Hasnain

- M.R. Varma B.S. Varshney S.K. Khanna 8.
- H.S. Hora 9.
- P.B. Patel 10.
- A.K. Khurana 11.
- K.D. Chokshi M.S. Baig 12.
- 13.
- Mangat Ram 14.
- N.C. Chakravarthy 15.
- S.R. Kamde 16.
- C.N. Subramaniam 17.
- P.S. Mandal 18.
- R.D.S. Yadav 19.
- V.P. Shiv 20.
- Om Prakash 21.
- K.V. Bhatt 22.
- C.S. Rao 23.
- S.R. Jagwani 24.
- K.P.S. Senegar 25.
- B.K. Chakrabarty 26.
- S.M. Kansal 27.
- A.K. Mohanta 28.
- R. Devasanayam 29.
- 30. Sri Chand
- Jhamman Singh 31.
- Union of India through 32. Secretary, Min. of Water Resources, Govt. of India, Shram Shakti Bhavan, Rafi Marg, New Delhi.
- The Chairman, 33. Central Water Commission, Sewa Bhavan, R.K. Puram, New Delhi.
- The Chairman, 34. U.P.S.C., Dholpur House, Shahjahan Road, New Delhi.

... Respondents

By Advocate Shri M.K. Gupta for respondent Nos.32 to 34.

ORDER (ORAL)

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN

None appeared for the petitioners

the Review Application. The Review Application was filed by several persons who are not parties to the Original Application. When the matter came up today, Shri M.K. Gupta, learned counsel appearing for respondent Nos. 32 to 34 has informed us that the order in O.A. No. 1050 of 1994 sought to be reviewed in this Review Application has already been set aside by the Hon'ble Supreme Court in Special Leave Petition (SLP) filed by them. Therefore, as the order sought to be reviewed has already been set aside, this Review Application has become infructuous and be dismissed. The RA is dismissed as infructuous.

No costs.

(K. MUTHUKUMAR)
MEMBER (A)

(A.V. HARIDASAN)
VICE CHAIRMAN

RKS